MOTEFICATIONS UNDER CUSTOMS ACT 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 K. R. GANESH): I beg to lay on the Table--

- (1) A copy of Notification No. GS.R. 324 (Hindi and English versions) published in Gazette of India dated the 30th March, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in library. See No. LT-6662[74]
- (2) A copy of Notification No G.S.R. 323 (Hind; and English versions) published in Gazette of India dated the 30th March, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Labrary. See No. LT-6663 [74]

BOMBAY RENTS, HOTEL AND LODGING HOUSE RATES CONTROL (GUJARAT AMDT.) ACT, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN): I beg to lay on the Table a copy of the Bombay Rents, Hotel and Lodging House Rates Control (Gujarat Amendment) Act, 1974 (President's Act No. 5 of 1974) (Hindi and English versions) pubhshed in Gazette of India dated the 31st March, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974. [Placed in Library. See No. LT-6664 74).

INDIAN TELEGRAPH (FIRST AMDT.) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 259 in Gazette of India dated the 9th March, 1974, under sub-section (8) of section 7 of the Indian Tele-

graph Act, 1885. [Placed in library. See No. LT-6865 74)

13.48} hrs.

PUBLIC ACCOUNTS COMMITTEE HUNDRED AND SIXTH AND HUNDRED AND SEVENTH REPORTS

JYOTIRMOY BOSU (Dia-SHRI mond Harbour): I beg to present the following Reports of the Public Accounts Committee ---

- (1) Hundred and Sixth Report on action taken by Government on the recommendations contained in their Seventy-ninth Report relating to Ministry of Railways.
- (2) Hundred and seventh Report on action taken by Government on the recommendations contained in their Eighty-fourth Report relating to Department of Cooperation.

13.49 brs

STATEMENT RE ALLEGED BAYO-NET CHARGE BY R.P.F. PERSON-NEL AT LAKHISARAI RAILWAY STATION

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Sir, this statement is being made by me in reply to the notice of breach of privilege and contempt of the House given by Shri Madhu Limaye and the discussion in the House on 9th April 1974 which has arisen out of a statement made by me in the Lok Sabha on 29-3-74 on the alleged atrocities committed by the Railway Protection Force personnel at Railway Station Lakhisarai on 19-3-74.

In the statement, I had only said that 'no bayonet charge' was ordered by the police or the RPF engaged in dispersing the mob. In this connection, it may be necessary to explain that a "bayonet charge" is a definite act where the Force making the charge is formed up in a particular formation and the charge is made under proper command and control. I had meant to convey to the House